

concerned have been requested to make necessary amendments to relevant rules and regulations governing the Services to which recruitment will be made through the proposed Civil Services Examination. The rules for the Civil Services Examination, 1979 will be notified, in consultation with the Union Public Service Commission, as soon as amendments to the relevant rules and regulations governing the various services are carried out.

#### Nationalisation of Sakthi Pipes Limited

1433. SHRI M. KALYANASUNDARAM. Will the Minister of INDUSTRY be pleased to state:

(a) whether the Chairman of the Sakthi Pipes Limited has offered the plant taken over by the Union Government;

(b) whether a merger Scheme has been sent to Government in this regard; and

(c) if so, what are the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) (a): to (c). The question of revival of M/s. Sakthi Pipes Limited has been under the consideration of Government for quite some time. After examining the present state of the Cast Iron Spun Pipe Industry, Government have come to the conclusion that no action under the provisions of the Industries (Development and Regulation) Act need be taken in respect of this Unit.

No formal proposal for merger of this Company with any other company has been received in the Ministry of Industry for the purpose of Section 72A of the Income Tax Act, 1961.

#### Violation of Cinematograph Act

1434. SHRI B. P. MANDAL;  
SHRI R. K. MHALGI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether he has written to Chief Ministers to take action against un-certified, obscene films, smuggled films under fake certificates, films certified not exhibited in the form certified and contraventions of censorship provisions in many cases; and

(b) the response of the Chief Ministers thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir. Following instances have been brought to their notice:

- (i) where films certified by the Board for public exhibition are not exhibited in the form in which they were certified by the Board.
- (ii) insertion of excised portions in the censored print;
- (iii) screening of uncensored films by forgoing the title on certificate issued in favour of another film;
- (iv) exhibition of banned films;
- (v) exhibition of uncensored films;
- (vi) exhibition of films without censor certificate.
- (vii) screening of smuggled foreign films with forged censor certificate.
- (viii) Non-adults gaining entry in the cinema halls when the film being exhibited is certified for exhibition to adults only. They have been requested to take action against those who violate the Censorship provisions.

(b) Twelve replies have been received so far, wherein Chief Ministers have assured strict enforcement of Censorship provisions. Others are being reminded.

**News Item Captioned "Sell Out of Small Paper Units to Multimillion Giant"**

1435. SHRI SHYAM SUNDAR GUPTA:

SHRI DHIRENDRA NATH BASU:

Will the Ministry of INDUSTRY be pleased to state:

(a) whether Government have seen the press reports in the Blitz dated the 21st October, 1978 under the heading "Sell out of Small Paper Units to Multimillion Giant"; and

(b) if so, what is Government of India's reaction thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI)** (a): and (b). Yes, Sir.

Non Resident Indians setting up industrial units in India may be permitted on merits to take up the manufacture of items reserved for Small Scale Sector, provided they undertake a substantial export obligation.

**Report of West German Experts on the Working of Thermal Power Stations**

1436. SHRI P. M. SAYEED: Will the Minister of ENERGY be pleased to state :

(a) whether a team of West German Thermal Power experts which assessed the working of selected Indian Thermal Power stations has been horrified at the way in which the power stations are operated and maintained in India;

(b) whether they have submitted any report to Government;

(c) if so, what were the points in which they were not satisfied of their working; and

(d) what improvements have been made or suggested by them?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN)**: (a) Two teams of Experts from VGB, West Germany, visited Badarpur, Chandrapura and Kothagudem Thermal Power Stations in March-April, 1977 and October-December, 1977, to make an assessment of the problems faced in thermal power stations and suggest remedial measures.

(b) Both the teams have submitted their reports to the Government of India.

(c) The recommendations made by VGB Experts cover wide areas, such as design, construction, modifications to equipment, operation and maintenance of thermal stations and training of power station personnel and personnel management.

(d) They have made a number of suggestions for improvements. These include adoption of slag-tap furnaces, beneficiation of coal, changes in materials of superheater tubes, stricter standards for water chemistry and more intensive training for power station personnel.

**Training of SC and ST Students for Entry and Promotion in Government Services**

1437. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have appointed any Committee to review the steps taken recently to facilitate the entry and promotion in the Government services for Scheduled Castes and Scheduled Tribes;

(b) if so, whether any directive has also been issued by the Central Government, that the Committee